

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/82-ALC4/2011 MEETING DATE : 19.04.2011

The Meeting No.3/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 19.04.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of C&PC
2. Shri B.K. Tyagi, Dy. IA, Department of Pharmaceuticals
3. Shri Shyam Lal, FTDO

Case No.B-19	M/S Glenmark Pharma Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/050/01753/AM07/DES-III
Meeting Date: 19.04.2011	RA F.No.03/94/040/01245/AM07
Adv.Lic.No.0310421959 dated 06.03.2007	
Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as :Lercanidipine Hcl" without any other change in the decision taken in 9/82 meeting held on 03.07.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-20	M/S Hema Dye Chem Pvt. Ltd.			
Norms Committee Meeting No.3/12	F.No.01/82/050/00401/AM11/DES-III F.No.01/82/050/00960/AM11/DES-III F.No.01/82/050/01184/AM11/DES-III			
Meeting Date: 19.04.2011	RA F.No.03/94/040/00045/AM11 RA F.No.03/94/040/00505/AM11 RA F.No.03/94/040/00750/AM11			
Adv.Lic.No.0310571035 dated 23.04.2010 Adv.Lic.No.0310591651 dated 08.09.2010 Adv.Lic.No.0310602958 dated 25.11.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/103/2010-Ch.II dated 15.03.2011 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-Chloro-1-4-dimethoxy benzene (clhqdm)	1kg.	1.	1-4-Dihydroxy Benzene (Hydroquinone)	0.800 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.B-21	M/S Sama Chemicals (P) Ltd.
Norms Committee Meeting No.3/12	F.No.01/83/050/00121/AM08/DES-III
Meeting Date: 19.04.2011	RA F.No.03/95/040/01642/AM07
Adv.Lic.No.0310426953 dated 17.04.2007	
Committee considered case as per agenda and in light of earlier decision taken in 32/07 meeting held on 22.11.2006 and in consultation with technical authority present in meeting, decided to allow import of Meta Nitro Benzoyl Chloride to the extent of 0.801 kg/kg of export product or Meta Nitro Benzoic Acid to the extent of 0.802 kg/kg of export product without any other change in the decision taken in 15/83 meeting held on 18.07.2007. RA concerned may take further necessary action as per above decision of Norms Committee.	

Case No.B-22	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/050/00819/AM11/DES-III
Meeting Date: 19.04.2011	RA F.No.09/24/040/00227/AM11
Adv.Lic.No.0910043502 dated 14.09.2010	
Committee decided to defer case for 17.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-23	M/S AVA Chemicals Pvt. Ltd.			
Norms Committee Meeting No.3/12	F.No.01/82/050/00745/AM10/DES-III			
Meeting Date: 19.04.2011	RA F.No.03/94/040/00281/AM11			
Adv.Lic.No.0310582304 dated 07.07.2010				
Committee considered case as per agenda and in light of earlier decision taken in 27/82 meeting held on 05.10.2010 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
EDTA Diammonium (Liquid) Assay Min. 40%	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.377 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-24	M/S Granules India Ltd.			
Norms Committee Meeting No.3/12	F.No.01/82/050/00252/AM08/DES-III			
Meeting Date: 19.04.2011	RA F.No.09/24/040/00023/AM08			
Adv.Lic.No.0910030174 dated 04.05.2007				
Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 29.01.2008 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed

Iso Metheptene Mucate	1 kg	1.	Lactose	1.29 kg
		2.	Citral	1.34 kg
		3.	Formic Acid	1.77 kg
		4.	Benzene	1.46 kg
		5.	Iso Propyl Alcohol	1.17 kg
		6.	Ethyl Acetate	2.75 kg
		7.	Methanol	0.82 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-25	M/S RA Chem Pharma Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/050/00883/AM010DES-III
Meeting Date: 19.04.2011	RA F.No.09/24/040/00354/AM10
Adv.Lic.No.0910040592 dated 12.01.2010	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 14.06.2011.	

Case No.B-26	M/S Alembic Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/050/00095/AM010/DES-III F.No.01/82/050/00323/AM10/DES-III
Meeting Date: 19.04.2011	RA F.No.34/24/040/00018/AM09 RA F.No.34/24/040/00041/AM10
Adv.Lic.No.3410024139 dated 08.05.2009 Adv.Lic.No.3410024500 dated 19.06.2009	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 14.06.2011.	

Case No.A-1	M/S Mahima Life Science Pvt. Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/162/00012/AM012/DES-III
Meeting Date: 19.04.2011	RA F.No.05/24/040/00121/AM11
Adv.Lic.No.0510267609 dated 06.07.2010	
Committee considered case as per agenda. The Managing Director of the company appeared before the Committee and explained the case. He informed the Committee that they have fulfilled the entire export obligation against the advance authorization and have submitted the export documents to Zonal Jt. DGFT, CLA, New Delhi, but due to non fixation of norms, their case is pending for redemption of advance authorization. He further informed that Committee that their unit has been converted into EOU and they have to obtain NOC for operating EOU. He also informed that the norms are required for regularization of advance authorization. After detailed deliberations and in light of earlier decision taken in 31/82 meeting held on 02.11.2010 and 49/11 meeting held on 08.03.2011 and in consultation with technical authority present in meeting, decided to	

ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.19 kg
		2.	Tri-Ethyl Ortho Propionate (C.P.)	0.95 kg

RA concerned may take further necessary action as per above decision of NC. No repeat licence may be issued on the basis of above decision of NC. Chairman also pointed out that EODC is not necessary is not necessary for conversion of DTA to EOU. In this context, attention is drawn to procedure laid down in Appendix 14-I of HBP.

1

Case No.:15/46/83-ALC1/2005	Party Name:R L FINE CHEM	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/83/050/00623/AM06/	RLA File :07/24/040/00834/AM06/	Lic.No/Date:0710042797 25.01.2006		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008	Defer Date:17.05.2011
	Decision :Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

3	Case No.:6/3/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00006/AM12/	RLA File :03/94/040/01143/AM09/	Lic.No/Date:0310514620 03.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amiodarone Hcl	1 kg	1.	2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) benzofuran	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:17.05.2011
	Decision :Committee decided to defer case for 17.05.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:2/47/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01592/AM11/	RLA File :07/21/040/00729/AM10/	Lic.No/Date:0710068320 17.11.2009	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:5/3/82-ALC4/2011		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:3/82-ALC4/2011 19.04.2011		Status:Case Approved	
	HQ File :01/82/050/00005/AM12/		RLA File :03/94/040/00813/AM10/		Lic.No/Date:0310554368 08.01.2010			
	Decision : Committee considered the case as per agenda and in light of earlier decision taken in 25/82 meeting held on 15.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items		Qty. allowed		

Cilazapril	1 Kg.	1.	Borane Tetrahydrofuran Complex	3.97 kg
		2.	Hydrazine Hydrate	5.11 kg
		3.	Ethyl-2-Hydroxy-4-Phenyl-Butanoate	1.53 kg
		4.	Trifluoromethane Sulfonic Anhydride	1.27 kg
		5.	Trifluoromethane Aulfonic Acid	0.888 kg
		6.	Trifluoroacetic Acid	4.01 kg
		7.	Tetrahydrofuran	7.39 kg
		8.	Methylene Dichloride/Methylene Chloride/MDC	30.94 kg
		9.	Methanol	17.34 kg
		10.	N-Hexane	7.74 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of DC(MSME).			

10	Case No.:11/3/82-ALC4/2011	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved									
	HQ File :01/82/050/00011/AM12/	RLA File :52/24/040/00024/AM10/	Lic.No/Date:5210029504 27.01.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.II dated 27.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)</td><td>1 Kg.</td><td>1.</td><td>K Acid</td><td>2.500 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg									
RA concerned may take further necessary action as per above decision of NC.													

11	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved										
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/		Lic.No/Date:0310558977 08.02.2010											
	Decision Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 13.05.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Oxysept Tablets (9081X)</td><td>1 Unit of</td><td>1.</td><td>Microbial Catalese from</td><td>0.001155</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Oxysept Tablets (9081X)	1 Unit of	1.	Microbial Catalese from	0.001155
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Oxysept Tablets (9081X)	1 Unit of	1.	Microbial Catalese from	0.001155											

Contact Lens Cleaner	1000 tablets		Micrococcus Luteus in Lyophilized form	kg/unit
		2.	Aluminium Foil Plain/Laminated not exceeding 60 micron	0.3150 kg/unit

RA concerned may take further necessary action as per above decision of NC.

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Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010		
Decision : Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sandol	1 Kg.	1.	Alpha Pinene	1.81 kg
		2.	Sodium Borohydride	0.08 kg
		3.	N Butyraldehyde	0.78 kg
Shivanol	1 kg.	1.	Alpha Pinene	1.80 kg
		2.	N Propionaldehyde	0.78 kg
Boisnol	1 kg	1.	Citral	3.50 kg
		2.	MPK	2.00 kg
Guaiyl Acetate	1 kg.	1.	Guaiac Wood Oil	1.20 kg
Lokanol	1 kg.	1.	Alpha Pinene	3.60 kg
		2.	Sodium Borohydride	0.16 kg
		3.	N Propionaldehyde	0.80 kg

Note: The norms for the export product “Mysosan” could not be fixed as the firm has not furnished production and consumption data certified by Central Excise Authority for the said export product.

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:31/14/82-ALC4/2010		Party Name:PADMINI AROMATICS PVT. LTD		Meet No/Date:3/82-ALC4/2011 19.04.2011		Status:Case Approved															
	HQ File :01/82/050/00393/AM11/		RLA File :07/24/040/00035/AM11/		Lic.No/Date:0710071909 31.05.2010																	
	Decision : Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Sandol</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.81 kg</td></tr><tr><td>2.</td><td>Sodium Borohydride</td><td>0.08 kg</td></tr><tr><td></td><td></td><td></td></tr></table>							Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sandol	1 Kg.	1.	Alpha Pinene	1.81 kg	2.	Sodium Borohydride	0.08 kg		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Sandol	1 Kg.	1.	Alpha Pinene	1.81 kg																		
		2.	Sodium Borohydride	0.08 kg																		

		3.	N Butyraldehyde	0.78 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:2/43/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01465/AM11/	RLA File :09/24/040/00090/AM11/	Lic.No/Date:0910042511 25.06.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:61/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/01142/AM11/	RLA File :09/24/040/00132/AM11/	Lic.No/Date:0910043003 06.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2010-PI-(Norms) dated 08.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D2 Aminobutanol	1 KG.	1.	2-Butene	3.558 kg
		2.	Acetonitrile	2.73 kg
		3.	Iso Propyl Alcohol	1.294 kg
		4.	Mono Sodium Glutamate	0.647 kg
		5.	Toluene	0.709 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:7/3/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00007/AM12/	RLA File :05/23/040/00120/AM11/	Lic.No/Date:0510270214 10.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2005/Ch.II dated 25.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3,5-Trimethyl-2,4,6-Tris (3,5-Di-Tert-Butyl-4- Hydroxybenzyl) Benzene- KINOX 30	1 KG.	1.	2,6 Ditertiary Butyl Phenol	1.10 kg
		2.	Paraformaldehyde 96%	0.200 kg
		3.	Mesitylene	0.189 kg
		4.	Methylenedichloride	1.00 kg
		5.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

			Meet No/Date:3/82-ALC4/2011	
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23	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	19.04.2011	Status:Case
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Deferred Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:62/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/01143/AM11/	RLA File :09/24/040/00204/AM11/	Lic.No/Date:0910043136 19.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2010-PI-(Norms) dated 08.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D2 Aminobutanol	1 KG.	1.	2-Butene	3.558 kg
		2.	Acetonitrile	2.73 kg
		3.	Iso Propyl Alcohol	1.294 kg
		4.	Mono Sodium Glutamate	0.647 kg
		5.	Toluene	0.709 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:8/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00808/AM11/	RLA File :09/24/040/00209/AM11/	Lic.No/Date:0910043387 07.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde	1.875 kg
		2.	Methyl Chloro Acetate	1.532 kg
		3.	Benzothiazole	2.09 kg
		4.	Methanol	3.617 kg
		5.	L-Tartaric Acid	0.280 kg
RA concerned may take further necessary action as per above decision of NC.				

29

Case No.:85/39/82-ALC4/2010	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/01166/AM11/	RLA File :34/24/040/00179/AM11/	Lic.No/Date:3410028299 13.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/6/2011-Ch.II dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Octanoyl Chloride Liquid	1 KG.	1.	Caprylic Acid (Octanoic Acid)	0.925 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:38/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01237/AM11/	RLA File :03/95/040/00564/AM11/	Lic.No/Date:0310597425 18.10.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:19/40/82-ALC4/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01218/AM11/	RLA File :07/24/040/00427/AM10/	Lic.No/Date:0710074879 19.10.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC, Petrochemicals Division.			

33	Case No.:19/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01035/AM11/	RLA File :09/24/040/00319/AM11/	Lic.No/Date:0910044382 22.11.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:20/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01036/AM11/	RLA File :09/24/040/00333/AM11/	Lic.No/Date:0910044383 22.11.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:97/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred

HQ File :01/82/050/01178/AM11/	RLA File :05/23/040/00010/AM11/	Lic.No/Date:0510278091 29.11.2010	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:39/3/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00039/AM12/	RLA File :09/70/040/00142/AM11/	Lic.No/Date:0910044485 29.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/137/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-Carboxylic Acid,2S Isopropyl-5R Methyl-1R Cyclohexyl Ester (ECE)	1 Kg.	1.	Glyoxalic Acid	0.3585 kg
		2.	Cyclohexane	1.104 kg
		3.	2,5-Dihydroxy-1,4-Diethane	0.30 kg
		4.	Toluene	0.60 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:78/39/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved									
	HQ File :01/82/050/01159/AM11/	RLA File :03/95/040/00657/AM11/	Lic.No/Date:0310605745 10.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/167/2003/Ch.III dated 30.07.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Meta Sulfo Phenyl Gamma Acid (Purity by HPCL-96% Min. and Digamma Acid content 0.02% Max.)</td><td>1 KG.</td><td>1.</td><td>Dioxy G Acid</td><td>0.936 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Meta Sulfo Phenyl Gamma Acid (Purity by HPCL-96% Min. and Digamma Acid content 0.02% Max.)	1 KG.	1.	Dioxy G Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Meta Sulfo Phenyl Gamma Acid (Purity by HPCL-96% Min. and Digamma Acid content 0.02% Max.)	1 KG.	1.	Dioxy G Acid	0.936 kg									
RA concerned may take further necessary action as per above decision of NC.													

40	Case No.:20/47/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01610/AM11/	RLA File :09/24/040/00230/AM11/	Lic.No/Date:0910044835 21.12.2010	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:28/43/82-ALC4/2010	Party Name:GLENMARK GENERICS	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case
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HQ File :01/82/050/01491/AM11/	LIMITED RLA File :03/94/040/00850/AM11/	Lic.No/Date:0310607789 24.12.2010	Deferred Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:14/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/01362/AM11/	RLA File :09/24/040/00405/AM11/	Lic.No/Date:0910044913 27.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde	1.875 kg
		2.	Methyl Chloro Acetate	1.532 kg
		3.	Benzothiazole	2.09 kg
		4.	Methanol	3.617 kg
		5.	L-Tartaric Acid	0.280 kg
RA concerned may take further necessary action as per above decision of NC.				

43

Case No.:15/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/01363/AM11/	RLA File :09/24/040/00379/AM11/	Lic.No/Date:0910044914 27.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde	1.875 kg
		2.	Methyl Chloro Acetate	1.532 kg
		3.	Benzothiazole	2.09 kg
		4.	Methanol	3.617 kg
		5.	L-Tartaric Acid	0.280 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:16/44/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01515/AM11/	RLA File :03/94/040/00851/AM11/	Lic.No/Date:0310608261 28.12.2010	Defer Date:14.06.2011

Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.

45	Case No.:95/41/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01443/AM11/	RLA File :09/24/040/00443/AM11/	Lic.No/Date:0910045024 03.01.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

46

Case No.:15/43/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/01478/AM11/	RLA File :09/24/040/00457/AM11/	Lic.No/Date:0910045121 12.01.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
		6.	Activated Carbon	0.04 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:27/47/82-ALC4/2010	Party Name:R.R.J. DYES & INTERMEDIATES LTD.		Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/01617/AM11/	RLA File :08/24/040/00307/AM11/		Lic.No/Date:0810095587 19.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2008-Ch.III dated 08.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine	1.852 kg
RA concerned may take further necessary action as per above decision of NC.					

48	Case No.:37/3/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00037/AM12/	RLA File :09/24/040/00471/AM11/	Lic.No/Date:0910045209 19.01.2011	Deferred Date:14.06.2011

Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.

49	Case No.:46/47/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01636/AM11/	RLA File :03/94/040/00948/AM11/	Lic.No/Date:0310612215 21.01.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:47/3/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00047/AM12/	RLA File :09/24/040/00463/AM11/	Lic.No/Date:0910045251 27.01.2011	Defer Date: 17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of Pharmaceuticals.			

51

Case No.:50/3/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00050/AM12/	RLA File :09/24/040/00472/AM11/	Lic.No/Date:0910045274 27.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/15/2009-PI-III dated 11.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:48/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00048/AM12/	RLA File :09/24/040/00408/AM11/	Lic.No/Date:0910045288 28.01.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:21/3/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00021/AM12/	RLA File :03/94/040/00912/AM11/	Lic.No/Date:0310613259 31.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2008-PI-III dated 24.07.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluticasone Propionate	1 Kg.	1.	Flumethasone	1.64 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:45/3/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00045/AM12/	RLA File :34/24/040/00277/AM11/	Lic.No/Date:3410029237 02.02.2011	:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 01.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Isopropanolate Monohydrate	1 kg.	1.	Acetone	7.285 kg
		2.	Ethyl Acetate	1.34 kg
		3.	Isopropyl Alcohol	2.54 kg
		4.	Hydroxylamine Hydrochloride	1.036 kg
		5.	Ammonium Thiocyanate	0.088 kg
		6.	Methanol	3.078 kg
		7.	Methylene Chloride	3.18 kg
		8.	Absolute Ethyl Alcohol with DE	1.14 kg

		9.	Platinum Metal 99.95%	0.101 gram
		10.	Activated Carbon Qualigens SQ	0.027 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:15/3/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00015/AM12/	RLA File :05/23/040/00312/AM11/	Lic.No/Date:0510283071 03.02.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

59

Case No.:26/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00026/AM12/	RLA File :03/94/040/00857/AM11/	Lic.No/Date:0310614122 03.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/106/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paroxetine Hcl Hemihydrate	1 Kg.	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.9511
		2.	Sesamol	0.55 kg
		3.	Dimethyl Sulfoxide	2.9293 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:46/3/82-ALC4/2011	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00046/AM12/	RLA File :09/24/040/00489/AM11/	Lic.No/Date:0910045418 04.02.2011	Defer Date:14.06.2011
	Decision :Committee decided to remind Department of Bio-technology for their comments. Accordingly, case was deferred for 14.06.2011.			

61	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:24/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2011	Status:Case
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		19.04.2011	Approved	
HQ File :01/82/050/00024/AM12/	RLA File :03/94/040/00987/AM11/	Lic.No/Date:0310615226 10.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vetpro 60%/Amprolium 60% Powder	1 Kg.	1.	Amprolium Hcl	0.606 kg.
RA concerned may take further necessary action as per above decision of NC.				

63

Case No.:25/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
HQ File :01/82/050/00025/AM12/	RLA File :03/94/040/01006/AM11/	Lic.No/Date:0310615524 10.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm

		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date: 14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:4/3/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00004/AM12/	RLA File :03/94/040/01005/AM11/	Lic.No/Date:0310616177 15.02.2011	Defer Date: 17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

66	Case No.:32/3/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00032/AM12/	RLA File :31/24/040/00253/AM11/	Lic.No/Date:3110046945 17.02.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008-Ch.III dated 29.03.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Gamma Butyrolactone	1 Kg.	1.	Butanediol
			2.	GBL Dehydrogenation Catalyst
Qty. allowed				
				1.16 kg
				0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:23/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00023/AM12/	RLA File :03/94/040/01034/AM11/	Lic.No/Date:0310616697 18.02.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of			

HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg

RA concerned may take further necessary action as per above decision of NC.

68	Case No.:38/3/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00038/AM12/	RLA File :09/24/040/00497/AM11/	Lic.No/Date:0910045589 18.02.2011	Defer Date: 14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.				

69	Case No.:18/3/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved										
	HQ File :01/82/050/00018/AM12/	RLA File :34/24/040/00300/AM11/	Lic.No/Date:3410029391 21.02.2011											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/192/2010-PI-(Norms) dated 08.04.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>5 Cyano Phthalide</td><td>1 Kg.</td><td>1.</td><td>5 Amino Phthalide</td><td>1.50 kg</td></tr> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5 Cyano Phthalide	1 Kg.	1.	5 Amino Phthalide	1.50 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
5 Cyano Phthalide	1 Kg.	1.	5 Amino Phthalide	1.50 kg										
RA concerned may take further necessary action as per above decision of NC.														

70	Case No.:20/3/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00020/AM12/	RLA File :03/94/040/00929/AM11/	Lic.No/Date:0310616987 21.02.2011	Defer Date: 14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.				

71	Case No.:27/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00027/AM12/	RLA File :03/94/040/01009/AM11/	Lic.No/Date:0310616955 21.02.2011	Defer Date: 14.06.2011

Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.

72	Case No.:29/3/82-ALC4/2011		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:3/82-ALC4/2011 19.04.2011		Status:Case Approved	
	HQ File :01/82/050/00029/AM12/		RLA File :03/94/040/01003/AM11/		Lic.No/Date:0310616962 21.02.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Testosterone Decanoate		1 Kg.	1.	4-Androstene-3,17-Dione		0.883 kg	
RA concerned may take further necessary action as per above decision of NC.								

73

Case No.:40/3/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00040/AM12/	RLA File :07/24/040/00462/AM11/	Lic.No/Date:0710077479 21.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 as per details below or as applied by the firm whichever is lower;				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mypaid capsules each containing paracetamol 260MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg
		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg
RA concerned may take further necessary action as per above decision of NC				

74	Case No.:8/3/82-ALC4/2011	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00008/AM12/	RLA File :03/95/040/00437/AM11/	Lic.No/Date:0310617226 22.02.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

75	Case No.:9/3/82-ALC4/2011	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
	HQ File :01/82/050/00009/AM12/	RLA File :03/94/040/00975/AM11/	Lic.No/Date:0310617287 22.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/231/2008-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 gm	1 mg Vial	1.	Meropenem Trihydrate USP	1197.90 mg
Meropenem Injection USP 500 mg	500 mg Vial	1.	Meropenem Trihydrate USP	598.95 mg

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:33/3/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00033/AM12/	RLA File :07/24/040/00468/AM11/	Lic.No/Date:0710077486 22.02.2011	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.				

77	Case No.:34/3/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00034/AM12/	RLA File :07/24/040/00467/AM11/	Lic.No/Date:0710077485 22.02.2011	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.				

78	Case No.:41/3/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00041/AM12/	RLA File :07/24/040/00473/AM11/	Lic.No/Date:0710077487 22.02.2011	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.				

79	Case No.:35/3/82-ALC4/2011	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00035/AM12/	RLA File :04/24/040/00285/AM11/	Lic.No/Date:0410121952 24.02.2011	Defer Date:17.05.2011
Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.				

80	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.				

81

Case No.:12/3/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00012/AM12/	RLA File :34/24/040/00309/AM11/	Lic.No/Date:3410029449 25.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/11 meeting held on 08.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Monohydrate	1 KG	1.	Erythromycin Thiocyanate	2.24 KGA
		2.	Hydroxylamine Hcl	1.03 kg
		3.	Acetone/Acetonitrile	7.24 kg
		4.	Methanol/IPA	3.06 kg
		5.	Platinum Oxide	2.50 gram
		6.	Triethylamine	0.51 kg
		7.	Methylene Chloride	3.16 kg
		8.	Activated Carbon	0.0227 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/3/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00013/AM12/	RLA File :34/24/040/00308/AM11/	Lic.No/Date:3410029433 25.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/10 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fortified Procaine Penicillin 4 Mega Injection	1 00000 Vials	1.	Procaine Benzyl Penicillin	300 BOU
		2.	Benzyl Penicillin Sodium	100 BOU
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:14/3/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00014/AM12/	RLA File :34/24/040/00293/AM11/	Lic.No/Date:3410029457 28.02.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:12/51/82-ALC4/2010	Party Name:KUSUMA PHARMA	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
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HQ File :01/82/050/01729/AM11/	RLA File :03/94/040/01067/AM11/	Lic.No/Date:0310619161 03.03.2011	Defer Date:14.06.2011
Decision : Committee decided to defer case for 14.06.2011 for comments of Department of C&PC.			

85	Case No.:31/51/82-ALC4/2010	Party Name:MASS DYE-CHEM PVT LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01748/AM11/	RLA File :31/24/040/00263/AM11/	Lic.No/Date:3110047188 03.03.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

86	Case No.:17/3/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved									
	HQ File :01/82/050/00017/AM12/	RLA File :05/23/040/00337/AM11/	Lic.No/Date:0510285047 03.03.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/82/2010-Ch.II dated 04.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>3-Amino Methyl Pyridine</td><td>1 KG.</td><td>1.</td><td>3-Cyanopyridine</td><td>1.13 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	3-Amino Methyl Pyridine	1 KG.	1.	3-Cyanopyridine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
3-Amino Methyl Pyridine	1 KG.	1.	3-Cyanopyridine	1.13 kg									
RA concerned may take further necessary action as per above decision of NC.													

87	Case No.:36/3/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00036/AM12/	RLA File :07/24/040/00474/AM11/	Lic.No/Date:0710077816 03.03.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:31/3/82-ALC4/2011	Party Name:BAL PHARMA LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:16/3/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00016/AM12/	RLA File :05/24/040/00263/AM11/	Lic.No/Date:0510285254 07.03.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:48/51/82-ALC4/2010	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/01765/AM11/	RLA File :08/24/040/00374/AM11/	Lic.No/Date:0810097060 09.03.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

91

Case No.:19/3/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved	
HQ File :01/82/050/00019/AM12/	RLA File :34/24/040/00327/AM11/	Lic.No/Date:3410029576 10.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/10 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fortified Procaine Penicillin 4 Mega Injection	1 00000 Vials	1.	Procaine Benzyl Penicillin	300 BOU
		2.	Benzyl Penicillin Sodium	100 BOU
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:42/3/82-ALC4/2011		Party Name:ARIHANTANAM LIFECARE PVT. LTD.		Meet No/Date:3/82-ALC4/2011 19.04.2011		Status:Case Approved	
	HQ File :01/82/050/00042/AM12/		RLA File :52/24/040/00054/AM11/		Lic.No/Date:5210034459 10.03.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 43/82 meeting held on 25.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Artemether		1 Kg	1.	Artemisinin		1.50 kg	
RA concerned may take further necessary action as per above decision of NC.								

93	Case No.:3/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00003/AM12/	RLA File :03/94/040/00515/AM11/	Lic.No/Date:0310624109 29.03.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

94	Case No.:1/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
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	HQ File :01/82/050/00001/AM12/	RLA File :04/24/040/00342/AM11/	Lic.No/Date:0410123152 01.04.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/	Lic.No/Date:0410123153 01.04.2011	Defer Date:14.06.2011
	Decision : Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

96	Case No.:30/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00030/AM12/	RLA File :03/94/040/00645/AM11/	Lic.No/Date:0310624746 01.04.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

97	Case No.:49/3/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Deferred
	HQ File :01/82/050/00049/AM12/	RLA File :31/24/040/00292/AM11/	Lic.No/Date:3110047691 01.04.2011	Defer Date:17.05.2011
	Decision : Committee decided to defer case for 17.05.2011 for comments of Department of C&PC.			

Outside Agenda-1	M/S Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.3/12	F.No.01/83/050/00846/AM08/DES-III
Meeting Date: 19.04.2011	RA F.No.34/24/040/00080/AM08
Adv.Lic.No.3410019309 dated 30.07.2007	
Committee considered case and in light of earlier decision taken in 51/11 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product as "Amyl Salicylate" and of import items as "Pentanol Mixture" and "Salicylic Acid". There will be no change in quantities allowed by NC. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda-2	M/S Morepen Laboratories Ltd.
Norms Committee Meeting No.3/12	F.No.01/82/050/00987/AM11/DES-III F.No.01/82/050/00537/AM11/DES-III
Meeting Date: 19.04.2011	RA F.No.05/24/040/00265/AM11 RA F.No.05/24/040/00142/AM11
Adv.Lic.No.0510275800 dated 27.10.2010	

Adv.Lic.No.0510268095 dated 13.07.2010

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as “**[(S)-(E)]-2-[3-[3-[2-(7-Chloro-2-Quinoliny)-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol**” without any other change in the decision taken in 40/82 meeting held on 04.01.2011 and 41/82 meeting held on 11.01.2011.

RA concerned may take further necessary action as per above decision of NC.